

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No.398 of 2018

IN THE MATTER OF:

Rajeev Kumar Sharma

...Appellant

Versus

**Registrar of Companies,
NCT of Delhi & Haryana**

...Respondent

For Appellant: Shri Shyam Negi, Advocate

**For Respondent: Shri Ruchir Bhatia, Senior Standing Counsel with
 Shri Shahrukh Ejaz, Advocate**

ORDER

03.04.2019 Counsel for the Appellant on instructions from the Appellant states that the Appellant wants to withdraw the Appeal.

The Appeal stands disposed as withdrawn without liberty to challenge the same Impugned Order.

No Orders as to costs.

[Justice A.I.S. Cheema]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

/rs/nn